

**IN THE HIGH COURT OF JUDICATURE AT PATNA**  
**Civil Writ Jurisdiction Case No.9692 of 2015**

---

---

Ram Punit Choudhary

... .. Petitioner/s

Versus

The State Of Bihar and Ors

... .. Respondent/s

---

---

**Appearance :**

For the Petitioner/s	:	Mr. Surendra Kumar Singh, Advocate
For the Respondent/s	:	Mr. Lalit Kishore, A.G.
		Mr. Bishwa Bibhuti Kumar Singh, Advocate
For Intervenor		Mr. Manish Kumar No.13, Advocate
		Mr. Rohit Kumar, Advocate
		Mrs. Priti Kumari, Advocate

---

---

**CORAM: HONOURABLE THE CHIEF JUSTICE**

**and**

**HONOURABLE MR. JUSTICE PARTHA SARTHY**

ORAL ORDER

(Per: HONOURABLE THE CHIEF JUSTICE)

47    01-12-2022

**Under Patna Commissionerate**

(i) District-Patna

We have interacted with the Circle Officers of Patna District namely Jitendra Pandey, Nand Kishore Nirala, Vijendra Kumar, Bhaskar Kumar Mandal, Jitendra Kumar, Lilawati Kumari, Mahendra Shukla, Umesh Sharma, Gyanand, Amrit Raj Bandhu, Dinesh Kumar Singh, Kanhaiya Lal, Santosh Kumar Singh, Nagendra Kumar, Mrityunjay Kumar, Madhumita Kumari, Kumari Sujata, Anita Bharti and Sanjeev Kumar Singh, who are present in Court.

We are happy to record that post issuance of directions by this Court, in Patna Commissionerate, the Circle Officers have taken steps for removing the encroachments from



the water bodies falling within their respective territorial jurisdiction.

The chart, in a tabular form, indicating the latest status reads as under:-

PATNA DISTRICT (PATNA DIVISION)

Sr No.	Circle	Name of officer	Total No. of Water Bodies (Encroached)	Freed from Encroachment	Required to be freed	Timeline required / remarks
1	Patna Sadar	Jitendra Pandey	16	12	04	4 weeks
2	Sankatdhak	Nandkishore Nishala	04	02	02	4 weeks
3	Phulwaridhari	Vijendra Kumar	18	14	04	4 weeks
4	Ahmalgola	Bhaskar Kr Mandal	08	08	00	4 weeks FREE
5	Bakhtiyarpur	Bhaskar Kr Mandal	15	13	02	4 weeks
6	Barh	Jitendra Kumar	12	09	03	4 weeks
7	Bel/Bhwi	Lilawati Kumari	25	20	05	4 weeks
8	Pandarak	Mahendra Shukla	12	10	02	4 weeks
9	Ghoswari	Umesh Ch Sharma	02	01	01	4 weeks
10	Mokama	Gyanand	04	00	04	4 weeks
11	Danapur	Amrit Raj Bandyopadhyay	12	07	05	4 weeks
12	Maner	Umesh Kr Singh	04	03	01	4 weeks
13	Nawabganj	Vijendra Kumar	14	11	03	4 weeks
14	Bihta	Rankhaya Lal	08	08	00	FREE
15	Pali gani	Sanku Kr Singh	28	26	03	4 weeks
16	Dulhaisarai	Nagendra Kumar	08	06	02	4 weeks
17	Bikram	Rankhaya Lal	00	00	00	FREE
18	Masaurhi	Pratibha Kumari	22	18	04	4 weeks
19	Dhanwan	MADHUMITA KUMARI	15	14	01	ABSENT Present in Court
20	Punpun	KUMARI SUJATA	03	00	03	ABSENT Present in Court
21	Fatehali	Anita Bhattacharya	14	10	04	4 weeks
22	Khujwara	Sanjeev Kr Singh	19	12	07	4 weeks
23	Daniawan	Sanjeev Kr Singh	12	06	06	4 weeks

We see no reason as to why remaining encroachments from the water bodies cannot be removed within a period of four weeks.

Needful be positively done within a period of four weeks.

The affidavit of compliance, complete in all respect, be positively filed within four weeks from today.

Advance copy be supplied to Shri Surendra Kumar



Singh, learned counsel for the petitioner.

We direct the District Magistrate, Patna to personally monitor the operations of making the water-bodies free from encroachments.

We further direct the Senior Superintendent of Police to provide police force, should the officers make any request in that regard.

Learned counsel for the State undertakes to communicate the order during the course of the day.

Officers, unless or otherwise, so directed, need not remain present in Court.

However, we caution the Circle Officers that the Court would not hesitate in initiating proceedings, should the need so arise, if it is found that the affidavit filed is contrary to the factual position at the ground level.

Officers have been apprised of the contempt of Court proceeding.

(ii) District- Nalanda

We have interacted with the Circle Officers of Nalanda District, namely Rajiv Ranjan Pathak, Dharmendra Pandit, Neeraj Kumar Singh, Arun Kumar, Ranjeet Kumar, Sheo Nandan Singh, Kumari Anchal, Kumari Neha, Sonu Kumar,



Anuj Kumar, Abha Kumari, Arun Kumar, Juli Kumari, Garima Geetika, Nupur, Sonam Raj, Jitendra Kumar Chaudhary, Santosh Kumar Chaudhary and Shambhu Mandal, who are present in Court.

We are happy to record that post issuance of directions by this Court, the Circle Officers have taken steps for removing the encroachments from the water bodies falling within their respective territorial jurisdiction.

The chart, in a tabular form, indicating the latest status reads as under:-

DISTRICT-NALANDA (PATNA DIVISION)

Sl. No.	Circle	Name of Circle Officer	Total No. of Water bodies	Freed from encroachment	Required to be freed	Timeline required/remarks	Signature of Circle Officer
1.	ASTHAWAN	Rajendra Kumar	424	424	03	3 months	Rajendra Kumar
2.	BIHARSHRIF	DHARMENDRA PANDIT	444	438	06	03 months	Dharmendra Pandit
3.	BIND	Rajendra Kumar	141	140	01	03 months	Rajendra Kumar
4.	HARNAUT	NEERAJ KUMAR SINGH	353	350	03	03 months	Neeraj Kumar Singh
5.	NOORSARAI	ARUN KUMAR	490	485	05	03 months	Arun Kumar
6.	RAHUL	RANJEET KUMAR	326	322	04	03 month	Ranjeet Kumar
7.	SARMERA	Shambhu Mandal	221	220	01	03 month.	Shambhu Mandal
8.	CHANDI	Shambhu Mandal	360	358	02	03 months	Shambhu Mandal
9.	EKANGARSARAI	KUMARI NEHA	741	735	06	04 months	Kumari Neha
10.	HILSA	Sonu-Kumar	471	468	03	04 months	Sonu Kumar
11.	ISLAMPUR	Anuj Kumar	387	381	06	4 month	Anuj Kumar
12.	KARAIPARUSARI	Abha Kumari	121	111	05	03 months	Abha Kumari
13.	NAGAR NAUSA	ARUN KUMAR	356	352	04	03 months	Arun Kumar
14.	PARBAPUR	JULI KUMARI	78	70	01	08 Months	Juli Kumari
15.	THARTHARI	Garima Geetika	164	160	04	04 months	Garima Geetika
16.	BEN	Nupur	279	275	04	05 months.	Nupur
17.	GIRIYAK	SONAM RAJ	140	135	05	05 months	Sonam Raj
18.	KATRISARAI	Jitendra Kumar Chaudhary	153	152	01	03 months	Jitendra Kumar Chaudhary
19.	RAJGIR	SANTOSH KUMAR CHAUDHARY	315	312	03	03 months	Santosh Kumar Chaudhary
20.	SILAO	SHAMBU MANDAL	450	445	05	03 months	Shambhu Mandal

We see no reason as to why remaining encroachments



from the water bodies cannot be removed within a period of four weeks.

Needful be positively done within a period of four weeks.

The affidavit of compliance, complete in all respect, be positively filed within four weeks from today.

Advance copy be supplied to Shri Surendra Kumar Singh, learned counsel for the petitioner.

We direct the District Magistrate, Nalanda to personally monitor the operations of making the water-bodies free from encroachments.

We further direct the Superintendent of Police to provide police force, should the officers make any request in that regard.

Learned counsel for the State undertakes to communicate the order during the course of the day.

Officers, unless or otherwise, so directed, need not remain present in Court.

However, we caution the Circle Officers that the Court would not hesitate in initiating proceedings, should the need so arise, if it is found that the affidavit filed is contrary to the factual position at the ground level.



Officers have been apprised of the contempt of Court proceeding.

(iii) District- Kaimur

We have interacted with the Circle Officers of Kaimur namely Anjani Kumar Sinha, Tara Prakash, Binod Kumar Singh, Purendra Kumar Singh, Nagendra Kumar, Lovely Kumari, Laxman Singh, Pankaj Kumar, Rajiv Kumar, Badri Prasad Gupta and Archana Kumari, who are present in Court.

We are happy to record that post issuance of directions by this Court, the Circle Officers have taken steps for removing the encroachments from the water bodies falling within their respective territorial jurisdiction.

The chart, in a tabular form, indicating the latest status reads as under:-

DISTRICT-KAIMUR (PATNA DIVISION)

Sl. No.	Circle	Name of Circle Officer	Total No. of Water bodies	Freed from encroachment	Required to be freed	Timeline required/ remarks	Signature of Circle Officer
1.	ADHAURA	ANJANI KUMAR SINHA	525 4 encroached	525 4 removed	—	FREE	[Signature] 01.12.22
2.	BHABUA	TARA PRAKASH	2614 234 encroached	230 removed	08	4 weeks	[Signature] 01.12.22
3.	BHAGWANPUR	BINOD KUMAR SINGH	140 53 encroached				
4.	CHAINPUR	PURENDRA KUMAR SINGH	1624 205 encroached	199 removed	06	4 weeks	Purendra kumar Singh 01.12.22
5.	CHAND	NAGENDRA KUMAR	938 65 encroached	59 removed	06	4 weeks	[Signature] 11/12/22
6.	RAMPUR	LOVELY KUMARI	952 87 encroached	81 removed	06	4 weeks	Lovey Kumari 30/11/2022
7.	DURGAWATI	LAXMAN SINGH	344 100 encroached	97 removed	03	4 weeks	[Signature] 01.12.2022
8.	KUDRA	PANKAJ KUMAR	434 80 encroached	77 removed	03	4 weeks	[Signature] 11/12/22
9.	MOHANIA	RAJIV KUMAR	433 167 encroached	158 removed	09	4 weeks	[Signature] 11/12/22
10.	NUAON	BADRI PRASAD GUPTA	435 57 encroached	431 53 removed	4	4 weeks	Badri Prasad Gupta 30/11/2022
11.	RAMGADH	ARCHANA KUMARI	285 (Total 1704) encroached 73	280 (removed 68)	5	4 weeks	Archana Kumari 30/11/22



We see no reason as to why remaining encroachments from the water bodies cannot be removed within a period of four weeks.

Needful be positively done within a period of four weeks.

The affidavit of compliance, complete in all respect, be positively filed within four weeks from today.

Advance copy be supplied to Shri Surendra Kumar Singh, learned counsel for the petitioner.

We direct the District Magistrate, Kaimur to personally monitor the operations of making the water-bodies free from encroachments.

We further direct the Superintendent of Police to provide police force, should the officers make any request in that regard.

Learned counsel for the State undertakes to communicate the order during the course of the day.

Officers, unless or otherwise, so directed, need not remain present in Court.

However, we caution the Circle Officers that the Court would not hesitate in initiating proceedings, should the need so arise, if it is found that the affidavit filed is contrary to the factual position at the ground level.





Officers have been apprised of the contempt of Court proceeding.

(iv) District- Rohtas

We have interacted with the Circle Officers of Rohtas, namely, Jitendra Kumar Singh, Anamika Kumari, Ram Pravesh Ram, Ashu Ranjan, Bhartendu, Alok Chandra Ranjan, Aditya Kumar Singh, Nawal Kant, Amresh Kumar, Amit Kumar, Raghwendra Kumar, Shibu, Anil Prasad Singh, Nishant Kumar, Surendra Kumar, Suman Kumar, Rakesh Kumar and Jitendra Prasad Ram, who are present in Court. We are happy to record that post issuance of directions by this Court, the Circle Officers have taken steps for removing the encroachments from the water bodies falling within their respective territorial jurisdiction. The chart, in a tabular form, indicating the latest status reads as under:-

DISTRICT-ROHTAS (PATNA DIVISION)

Sl. No.	Circle	Name of Circle Officer	Total Water bodies	Freed from encroachment	Required to be freed	Timeline required/remarks	Signature of Circle Officer
1.	AKHORHIGOLA	JITENDRA KUMAR SINGH	405/92	405/92 Freed	ONE	06 months	[Signature] 01.12.2022
2.	DEHRI	ANAMIKA KUMARI	184/54	184/54	03	06 months	[Signature] 01.12.2022
3.	NAUHATTA	RAM PRAVESH RAM	194/5	194/5	0	—	[Signature] 01.12.2022
4.	ROHTAS	ASHU RANJAN	119/78	119/78	0	—	[Signature] 01.12.2022
5.	TILAUTHU	BHARTENDU	169/29	169/29	0	—	[Signature] 01.12.2022
6.	BIKRAMGANJ	ALOK CHANDRA RANJAN	532/168	532/166 Free	02 ONE STATUS SUB	06 Month	[Signature] 01.12.2022
7.	DAWATH	NAWAL KANT	417/85	417/85	0	—	[Signature] 01.12.2022
8.	DINARA	ADITYA KUMAR SINGH	665/230	665/230 Free	0	0	[Signature] 01.12.2022
9.	KARAKAT	AMRESH KUMAR	600/270	270 Free	0	—	[Signature] 01.12.2022
10.	NASRIGANJ	AMIT KUMAR	716/65	65 Free	0	—	[Signature] 01.12.2022
11.	RAJPUR	RAGHWENDRA DAYAL	519/80	519/80 Free	60	—	[Signature] 01.12.2022
12.	SANJHAULI	SHIBU	400/221	221 Free	0	—	[Signature] 01.12.2022
13.	SURYAPURA	Anil Pr. Singh	262/23	262/23 Free	0	—	[Signature] 01.12.2022
14.	CHENARI	NISHANT KUMAR	662/206	662/206 Free	02	05 month	[Signature] 01.12.2022
15.	KARGAHAR	Anil Pr. Singh	483/173	483/173 Free	0	—	[Signature] 01.12.2022
16.	KOCHAS	Surendra Kumar	605/62	605/62	02	05 Month	[Signature] 01.12.2022
17.	NOKHA	Suman Kumar	566/167	566/167 Free	02 OR offer	05 Month	[Signature] 01.12.2022
18.	SASARAM	Rakesh Kumar	622/102	622/101	03	2 weeks	[Signature] 01.12.2022
19.	SHEOSAGAR	Jitendra Prasad Ram	849/253	849/250	3	06 Month	[Signature] 01.12.2022





Shri Alok Chandra Ranjan, who is the In-Charge of Vikramganj Circle, has indicated that in one out of two cases, status quo order is passed. Particulars are not mentioned in his affidavit. He shall state and disclose all particulars including the title and number of the case as also the Court.

Let affidavit in that regard be filed within a period of four weeks.

We see no reason as to why remaining encroachments from the water bodies cannot be removed within a period of four weeks.

Needful be positively done within a period of four weeks.

The affidavit of compliance, complete in all respect, be positively filed within four weeks from today.

Advance copy be supplied to Shri Surendra Kumar Singh, learned counsel for the petitioner.

We direct the District Magistrate, Rohtas to personally monitor the operations of making the water-bodies free from encroachments.

We further direct the Superintendent of Police to provide police force, should the officers make any request in that regard.



Learned counsel for the State undertakes to communicate the order during the course of the day.

Officers, unless or otherwise, so directed, need not remain present in Court.

However, we caution the Circle Officers that the Court would not hesitate in initiating proceedings, should the need so arise, if it is found that the affidavit filed is contrary to the factual position at the ground level.

Officers have been apprised of the contempt of Court proceeding.

(v) District-Buxar

We have interacted with the Circle Officers of Buxar namely Priyanka Rai, Brij Bihari Kumar, Rajnikant, Sohan Ram, Priyanka Kumari, Kaushal Kumar, Ajit Kumar, Ankita Singh, Kumari Anukampa and Kaushal Kumar, who are present in Court.

We are happy to record that post issuance of directions by this Court, the Circle Officers have taken steps for removing the encroachments from the water bodies falling within their respective territorial jurisdiction.

The chart, in a tabular form, indicating the latest status reads as under:-



DISTRICT-BUXAR (PATNA DIVISION)

Sl. No.	Circle	Name of Circle Officer	Total No. of Water bodies/ ENCROACHMENT	Freed from encroachment	Required to be freed	Timeline required/remarks	Signature of Circle Officer
1.	BUXAR	SMT. PRIYANKA RAI	445/40	32	08	14 weeks	Prai 11/12/22
2.	CHAUSA	MR. BRIJBIHARI KUMAR	450/65	60	05	14 weeks	B 01/12/22
3.	ITAHRI	MR. RAJNIKANT	1030/92	75	17	14 weeks	Rajnikant
4.	RAJPUR	MR. SOHAN RAMI	1689/289	253	36	14 weeks	Sohan Rami
5.	BARHAMPUR	MRS. PRIYANKA KUMARI	585/45	34	11	14 weeks	Prai 01/12/22
6.	CHAKKI	MR. KAUSHAL KUMAR	11/04	04	00	N/A	K 01/12/22
7.	CHAUGAI	MR. AJEET KUMAR	255/66	44	22	8 weeks	Aj 01/12/22
8.	DUMRAON	MS. ANKITA SINGH	689/33	27	06	14 weeks	Ankita Singh 01/12/22
9.	KESATH	MRS. KUMARI ANUKAMPA	33/13	09	04	14 weeks	K 01/12/22
10.	NAWANAGAR	MR. AJEET KUMAR	1425/82	75	07	14 weeks	Aj
11.	SIMRI	MR. KAUSHAL KUMAR	663/105	99	06	14 weeks	K 01/12/22

We see no reason as to why remaining encroachments from the water bodies cannot be removed within a period of four weeks.

Needful be positively done within a period of four weeks.

The affidavit of compliance, complete in all respect, be positively filed within four weeks from today.

Advance copy be supplied to Shri Surendra Kumar Singh, learned counsel for the petitioner.

We direct the District Magistrate, Buxar to personally monitor the operations of making the water-bodies free from encroachments.



We further direct the Superintendent of Police to provide police force, should the officers make any request in that regard.

Learned counsel for the State undertakes to communicate the order during the course of the day.

Officers, unless or otherwise, so directed, need not remain present in Court.

However, we caution the Circle Officers that the Court would not hesitate in initiating proceedings, should the need so arise, if it is found that the affidavit filed is contrary to the factual position at the ground level.

Officers have been apprised of the contempt of Court proceeding.

(vi) District-Bhojpur

We have interacted with the Circle Officers of Bhojpur namely Chandreshekar, Shailendra Kumar, Md. Noman, Nibha Kumari, Umesh Choudhary, Prakash Kumar Sinha, Sanjay Kumar Singh, Raj Kumar, Sushil Kumar Upadhyay, Birendra Kumar, Aashma Khatoon, Udaykant Chaudhary, Chandrashekar Singh and Shreya Mishra, who are present in Court.

We are happy to record that post issuance of



directions by this Court, the Circle Officers have taken steps for removing the encroachments from the water bodies falling within their respective territorial jurisdiction.

The chart, in a tabular form, indicating the latest status reads as under:-

BHOJPUR  
(PATNA DIVISION)

District Bhojpur

Sr. No	Name of Officers	Name Of Officers	Total no. of Water Bodies (Encroachment)	Freed from Encroachment	Required to be Freed	Timeline required/required	Signature/Mobile no.
1	Agaiton	Chandreshkhar	11	9	2	12 Weeks	<i>[Signature]</i> 8544412479
2	Udwantnagar	Shailendra Kumar	0	0	0	-	<i>[Signature]</i> 8544412486
3	Barhara	Md. Noman	9	9	0	-	<i>[Signature]</i> 8544412481
4	Tarari	Nibha Kumari	3	1	2	12 Weeks	<i>[Signature]</i> 8544412492
5	Sandeshi	Umesh Choudhary	0	0	0	-	<i>[Signature]</i> 8544412488
6	Sahar	Prakash Kumar Sinha	10	8	2	12 Weeks	<i>[Signature]</i> 8544412487
7	Koliwat	Sanjay Kumar Singh	0	0	0	-	<i>[Signature]</i> 8544412483
8	Aara	Raj Kumar	11	9	2	12 Weeks	<i>[Signature]</i> 8544412480
9	Bihyan	Sushil Kumar Upadhyay	0	0	0	-	<i>[Signature]</i> 8544412487
10	Charpokhari	Birendra Kumar	0	0	0	-	<i>[Signature]</i> 8544412490
11	Jagdishpur	Aashma Khatoon	7	7	0	-	<i>[Signature]</i> 8544412488
12	Garahni	Udaykant Chaudhary	0	0	0	-	<i>[Signature]</i> 8544412482
13	Piro	Chandrashekhar Singh	14	12	2	12 Weeks	<i>[Signature]</i> 8544412491
14	Shahpur	Shreya Mishra	1	0	1	12 Weeks	<i>[Signature]</i> 8544412483

We see no reason as to why remaining encroachments from the water bodies cannot be removed within a period of four weeks.

Needful be positively done within a period of four weeks.

The affidavit of compliance, complete in all respect, be positively filed within four weeks from today.

Advance copy be supplied to Shri Surendra Kumar Singh, learned counsel for the petitioner.



We direct the District Magistrate, Bhojpur to personally monitor the operations of making the water-bodies free from encroachments.

We further direct the Superintendent of Police to provide police force, should the officers make any request in that regard.

Learned counsel for the State undertakes to communicate the order during the course of the day.

Officers, unless or otherwise, so directed, need not remain present in Court.

However, we caution the Circle Officers that the Court would not hesitate in initiating proceedings, should the need so arise, if it is found that the affidavit filed is contrary to the factual position at the ground level.

Officers have been apprised of the contempt of Court proceeding.

**Under Magadh Commissionerate**

(i) District-Gaya

We have interacted with the Circle Officers of Gaya namely Ajit Kumar Lal, Kamal Nayan Kashyap, Ashok Kumar, Anuj Kumar, Rajiv Ranjan, Chhotelal Paswan, Purushottam Kumar, Mithu Prasad, Vijay Kumar, Mamta, Sunil Kumar,





Mrityunjay Kumar, Sanjay Kumar, Arti Kumari, Rajesh Kumar Singh, Md. Kaushar Imam, Manoj Kumar Dubey, Ajay Kumar Sinha, Suresh Kumar, Sudhir Tiwary, Sanjiv Kumar Trivedi, Yogendra Kumar, Nirmal Ram and Anand Prakash Ram, who are present in Court.

We are happy to record that post issuance of directions by this Court, the Circle Officers have taken steps for removing the encroachments from the water bodies falling within their respective territorial jurisdiction.

The chart, in a tabular form, indicating the latest status reads as under:-

DISTRICT-GAYA (MAGADH DIVISION)							
Sl. No.	Circle	Name of Circle Officer	Total No. of Water bodies	Freed from encroachment	Required to be freed	Timeline required/remarks	Signature of Circle Officer
1.	BELAGANJ	AJIT KUMAR LAL	557 16 encroached	557 16 Removed	FREE	—	<i>[Signature]</i>
2.	BODH GAYA	KAMAL NAYAN KASHYAP	2129 31 encroached	2129 31 Removed	FREE	—	<i>[Signature]</i> 01/12/22
3.	FATHEHPUR	ASHOK KUMAR	565	563	2	4 weeks	<i>[Signature]</i> 01/12/22
4.	MANPUR	ANUJ KUMAR	167 16 encroached	167 16 Removed	FREE	—	<i>[Signature]</i> 01/12/22
5.	GAYA SADAR	RAJIV RANJAN	416 63 encroached	416 63 Removed	FREE	—	<i>[Signature]</i> 11/12/22
6.	TANKUPPA	CHHOTTE LAL PASWAN	228 9 encroached	228 9 Removed	FREE	—	<i>[Signature]</i> 11/12/22
7.	WAZIRGANJ	PURUSOTTAM KUMAR	528 38 encroached	527 37 Removed	1	4 weeks	<i>[Signature]</i> 11/12/22
8.	ATRI	MITHU PRASAD	194 2 encroached	193 1 Removed	FREE 1	4 weeks	<i>[Signature]</i> 11/12/22
9.	BATHANI	VIJAY KUMAR	37 encroached	37 Removed	FREE	—	<i>[Signature]</i> 11/12/22
10.	KHIZARSARAY	SMT. MAMTA	606 168 encroached	606 168 Removed	FREE	—	<i>[Signature]</i> 11/12/22
11.	MOHRA	SUNIL KUMAR	174 17 encroached	174 17 encroached	FREE	—	<i>[Signature]</i> 11/12/22
12.	AMAS	MRITUNJAY KUMAR	1230 22 encroached	1230 22 Removed	FREE	—	<i>[Signature]</i> 11/12/22
13.	BANKE BAZAR	SANJAY KUMAR	470 30 were encroached	470 30 Total Free	FREE	—	<i>[Signature]</i> 11/12/22
14.	BARACHHITI	ARTI KUMARI	477 18 encroached	477 18 Removed	FREE	—	<i>[Signature]</i> 11/12/22
15.	DOBHI	RAJESH KUMAR SINHA	218 24 encroached	218 24 Removed	FREE	—	<i>[Signature]</i> 11/12/22



6.	DUMARIA	MD. KAUSHAR IMAM	1139 15 encroached	1139 15 removed	FREE	All 15 encroachment have been removed.	Kaushar 11/12/22
7.	GURUA	MANOJ KUMAR DUBEY	1355 18 encroached	1355 18 removed	FREE	All 18 encroachment have been removed.	Manoj Kumar 11/12/22
8.	IMAMGANJ	AJAY KUMAR SINHA	752 23 encroached	752 23 removed	FREE	All 23 encroachment have been removed.	Ajay Kumar 11/12/22
19.	MOHANPUR	SURESH KUMAR	402 26 encroached	402 26 removed	FREE	All 26 encroachment have been removed.	Suresh Kumar 11/12/22
20.	SHERGHATI	SUDHIR TIWARI	370 11 encroached	370 11 removed	FREE	All eleven (11) encroachment have been removed.	Sudhir Tiwari 11/12/22
21.	GURARU	SANJIV KUMAR TRIVEDI	259 22 encroached	256 19 removed	3	4 weeks	Sanjiv Kumar 11/12/22
22.	KONCH	YOGENDRA KUMAR	596 7 encroached	596 7 removed	FREE	FREE	Yogendra Kumar 11/12/22
23.	PARAIYA	NIRMAL RAM	316	316	FREE	FREE	Nirmal Ram 11/12/22
24.	TIKARI	ANAND PRAKASH RAM	850 110 encroached	850 110 removed	FREE	FREE	Anand Prakash 11/12/22

We see no reason as to why remaining encroachments from the water bodies cannot be removed within a period of four weeks.

Needful be positively done within a period of four weeks.

The affidavit of compliance, complete in all respect, be positively filed within four weeks from today.

Advance copy be supplied to Shri Surendra Kumar Singh, learned counsel for the petitioner.

We direct the District Magistrate, Gaya to personally monitor the operations of making the water-bodies free from encroachments.

We further direct the Senior Superintendent of Police to provide police force, should the officers make any request in



that regard.

Learned counsel for the State undertakes to communicate the order during the course of the day.

Officers, unless or otherwise, so directed, need not remain present in Court.

However, we caution the Circle Officers that the Court would not hesitate in initiating proceedings, should the need so arise, if it is found that the affidavit filed is contrary to the factual position at the ground level.

Officers have been apprised of the contempt of Court proceeding.

(ii) District-Jehanabad




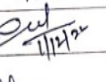
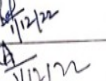
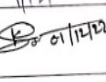

We have interacted with the Circle Officers of Jehanabad namely, Arvind Kumar Choudhary, Sanjay Kumar Ambasth, Neeli Yadav, Rakesh Ranjan, Ansu Kumari and Kaushalya Kumari, who are present in Court.

We are happy to record that post issuance of directions by this Court, the Circle Officers have taken steps for removing the encroachments from the water bodies falling within their respective territorial jurisdiction.

The chart, in a tabular form, indicating the latest status reads as under:-



DISTRICT-JEHANABAD (MAGADH DIVISION)

Sl. No.	Circle	Name of Circle Officer	Total No. of Water bodies	Freed from encroachment	Required to be freed	Timeline required/remarks	Signature of Circle Officer
1.	GHOSHI	ARVINDKUMAR CHOUDHARY	455	452	03	Three Months	
2.	HULASGANJ	ARVINDKUMAR CHOUDHARY	625	622	03	Three Months	
3.	JEHANABAD	SANJAY KUMAR AMBASTH	276	268	08	Three Months	
4.	KARO KAIKO	NELI YADAV NEELI YADAV	364	353	09	Three Months	
5.	MAKHDUMPUR	RAKESH RANJAN	104	101	03	Three Months	
6.	MODANGANJ	ANBU KUMARI	365	362	03	Three Months	
7.	RATNI FARIDPUR	KAUSHALYA KUMARI	243	241	02	Three Months	

We see no reason as to why remaining encroachments from the water bodies cannot be removed within a period of four weeks.

Needful be positively done within a period of four weeks.

The affidavit of compliance, complete in all respect, be positively filed within four weeks from today.

Advance copy be supplied to Shri Surendra Kumar Singh, learned counsel for the petitioner.

We direct the District Magistrate, Jehanabad to personally monitor the operations of making the water-bodies free from encroachments.



We further direct the Superintendent of Police to provide police force, should the officers make any request in that regard.

Learned counsel for the State undertakes to communicate the order during the course of the day.

Officers, unless or otherwise, so directed, need not remain present in Court.

However, we caution the Circle Officers that the Court would not hesitate in initiating proceedings, should the need so arise, if it is found that the affidavit filed is contrary to the factual position at the ground level.

Officers have been apprised of the contempt of Court proceeding.

(iii) District- Aurangabad

We have interacted with the Circle Officers of Aurangabad namely, Manoj Kumar Gupta, Mukesh Kumar, Shobha Kumari, Arun Kumar Singh, Anshu Kumar Singh, Manorma Kumari, Ashutosh Kumar, Abhay Kumar, Anju Kumari, Alok Kumar and Awdhesh Kumar Singh, who are present in Court.

We are happy to record that post issuance of directions by this Court, the Circle Officers have taken steps for



removing the encroachments from the water bodies falling within their respective territorial jurisdiction.

The chart, in a tabular form, indicating the latest status reads as under:-

DISTRICT- AURANGABAD (MAGADH DIVISION)							
Sl. No.	Circle	Name of Circle Officer	Total No. of Water bodies	Freed from encroachment	Required to be freed	Timeline required/ remarks	Signature of Circle Officer
1.	DAUDNAGAR	MANOJ KUMAR GUPTA	451	105	02	4 weeks	Manoj Kumar Gupta
2.	GOH	MUKESH KUMAR	1042	40	04	4 weeks	Mukesh Kumar
3.	HASPURA	NOMAN-ANSARI SHOBHA KUMARI	435	57	04	4 weeks	Shobha Kumari
4.	OBRA	ARUN KUMAR SINGH	302	96	02	4 weeks	Arun Kumar Singh
5.	AURANGABAD	ANSHU KUMAR SINGH	214	40	04	4 weeks	Anshu Kumar Singh
6.	BARUN	MANORMA KUMARI	299	49	03	4 weeks	Manorma Kumari
7.	DEV	ASUTOSH KUMAR	741	59	03	4 weeks	Ashutosh Kumar
8.	KUTUMBA	ABHAY KUMAR	603	289	03	4 weeks	Abhay Kumar
9.	MADANPUR	SMT. ANJU KUMARI	620	38	02	4 weeks	Anju Singh
10.	NABINAGAR	ALOK KUMAR	1147	64	03	4 weeks	Alok Kumar
11.	RAFIGANJ	AWDHESH KUMAR SINGH	831	71	04	4 weeks	Awdhesh Kumar Singh

We see no reason as to why remaining encroachments from the water bodies cannot be removed within a period of four weeks.

Needful be positively done within a period of four weeks.

The affidavit of compliance, complete in all respect, be positively filed within four weeks from today.





Advance copy be supplied to Shri Surendra Kumar Singh, learned counsel for the petitioner.

We direct the District Magistrate, Aurangabad to personally monitor the operations of making the water-bodies free from encroachments.

We further direct the Superintendent of Police to provide police force, should the officers make any request in that regard.

Learned counsel for the State undertakes to communicate the order during the course of the day.

Officers, unless or otherwise, so directed, need not remain present in Court.

However, we caution the Circle Officers that the Court would not hesitate in initiating proceedings, should the need so arise, if it is found that the affidavit filed is contrary to the factual position at the ground level.

Officers have been apprised of the contempt of Court proceeding.

(iv) District- Nawada

We have interacted with the Circle Officers of Nawada namely, Saushi, Jitendra Paswan, Birbal Kumar Barun, Rajni Kumari, Anil Kumar, Punit Kaushal, Gulam



Server, Lavkesh Kumar, Sanjay Kumar, Anjali Kumari, Amita Sinha, Shiv Shankar Ray, Narendra Kumar and Prem Kumar, who are present in Court.

We are happy to record that post issuance of directions by this Court, the Circle Officers have taken steps for removing the encroachments from the water bodies falling within their respective territorial jurisdiction.

The chart, in a tabular form, indicating the latest status reads as under:-

DISTRICT-NAWADA (MAGADH DIVISION)

Sl. No.	Circle	Name of Circle Officer	Total No. of Water bodies encroached	Freed from encroachment	Required to be freed	Timeline required/remarks	Signature of Circle Officer
1.	AKBARPUR	SMUSHI	214 21 encroached	19	02	4 weeks	<i>[Signature]</i> 01/12/2022
2.	GOVINDPUR	JITENDRA PASWAN	89	89	FREE	N/A	<i>[Signature]</i> 01/12/2022
3.	MESKOR	BIRBAL KUMAR BARUN	108 11 encroached	108 11 Removed	FREE	N/A	<i>[Signature]</i> 01/12/2022
4.	NARHAT	RAJNI KUMARI	306 23 encroached	306 23 Removed	FREE	N/A	<i>[Signature]</i> 01/12/2022
5.	RAJAULI	ANIL KUMAR	83 13 encroached	83 13 Removed	FREE	N/A	<i>[Signature]</i> 01/12/2022
6.	ROH	PUNIT KAUSAL	49 3 encroached	49 3 Removed	FREE	N/A	<i>[Signature]</i> 01/12/2022
7.	SIRDALA	GULAM SERVER	126 2 encroached	126 2 Removed	Free	4 weeks N/A	<i>[Signature]</i> 01/12/2022
8.	HISUA	LAVKESH KUMAR	81	81	FREE	N/A	<i>[Signature]</i> 01/12/2022
9.	KASHICHAK	SANJAY KUMAR	122	122	FREE	N/A	<i>[Signature]</i> 01/12/2022
10.	KAWAKOL	ANJALI KUMARI	244/13 13 encroached	244 13 Removed	FREE	N/A	<i>[Signature]</i> 01/12/2022
11.	NARDIGANJ	AMITA SINHA	139	139	FREE	N/A	<i>[Signature]</i> 01/12/2022
12.	NAWADA SADAR	SHIV SHANKAR RAY	165 24 encroached	162 21 Removed	03	4 weeks	<i>[Signature]</i> 01/12/2022
13.	PAKRIBARAMA	NARENDRA KUMAR	124 21 encroached	124 21 Removed	FREE	N/A	<i>[Signature]</i> 01/12/2022
14.	WARISALIGANJ	PREM KUMAR	80 5 encroached	80 5 Removed	FREE	N/A	<i>[Signature]</i> 01/12/2022

We see no reason as to why remaining encroachments from the water bodies cannot be removed within a period of



four weeks.

Needful be positively done within a period of four weeks.

The affidavit of compliance, complete in all respect, be positively filed within four weeks from today.

Advance copy be supplied to Shri Surendra Kumar Singh, learned counsel for the petitioner.

We direct the District Magistrate, Nawada to personally monitor the operations of making the water-bodies free from encroachments.

We further direct the Superintendent of Police to provide police force, should the officers make any request in that regard.

Learned counsel for the State undertakes to communicate the order during the course of the day.

Officers, unless or otherwise, so directed, need not remain present in Court.

However, we caution the Circle Officers that the Court would not hesitate in initiating proceedings, should the need so arise, if it is found that the affidavit filed is contrary to the factual position at the ground level.

Officers have been apprised of the contempt of Court



proceeding.

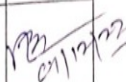
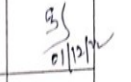


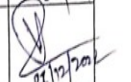
(v) District-Arwal

We have interacted with the Circle Officers of Arwal namely, Azmat Ali Ansari, Ram Vinay Sharma, Alka Kumari, Sanjay Kumar and Vikesh Kumar Singh, who are present in Court.

We are happy to record that post issuance of directions by this Court, the Circle Officers have taken steps for removing the encroachments from the water bodies falling within their respective territorial jurisdiction.

The chart, in a tabular form, indicating the latest status reads as under:-

DISTRICT-ARWAL DIVISION-MAGADH

Sl. No	Name of Circle	Name of Circle Officer	Total No. of Water bodies	Freed from encroachment	Require to be freed	Time line required/ remarks	Signature of Member Circle officer
1	2	3	4	5	6	7	8
1	Arwal	Azmat Ali Ansari	22	14	08	4 weeks	 01/12/2022
2	Kaler	Ram Vinay Sharma	21	20	01	4 weeks	 01/12/2022
3	Kurtha	Alka Kumari	05	05	00	—	 01/12/2022
4	Karpi	Sanjay Kumar	11	11	00	—	 01/12/2022
5	Sonbhadra Banshi Suryapur	Vikesh Kumar Singh	07	07	00	—	 01/12/2022



We see no reason as to why remaining encroachments from the water bodies cannot be removed within a period of four weeks.

Needful be positively done within a period of four weeks.

The affidavit of compliance, complete in all respect, be positively filed within four weeks from today.

Advance copy be supplied to Shri Surendra Kumar Singh, learned counsel for the petitioner.

We direct the District Magistrate, Arwal to personally monitor the operations of making the water-bodies free from encroachments.

We further direct the Superintendent of Police to provide police force, should the officers make any request in that regard.

Learned counsel for the State undertakes to communicate the order during the course of the day.

Officers, unless or otherwise, so directed, need not remain present in Court.

However, we caution the Circle Officers that the Court would not hesitate in initiating proceedings, should the



need so arise, if it is found that the affidavit filed is contrary to the factual position at the ground level.

Officers have been apprised of the contempt of Court proceeding.

**Under Saran Commissionerate**

(i) District – Saran

We have interacted with the Circle Officers of Saran, namely Anil Kumar Choubey, Pravin Kumar Sinha Swami Nath Ram, Kumari Sushma, Jauwad Alam, Md. Iqbal Anwar, Jai Shankar Prasad, Chandrashekhar Kumar, Dhananjay Kumar, Mohit Sinha, Akhilesh Choudhary, Sangita Kumari, Satyandra Kumar Singh, Mritunjay Kumar, Pushkal Kumar, Ravi Shankar Pandey, Randhir Prasad and Anku Gupta, who are present in Court.

We are happy to record that post issuance of directions by this Court, the Circle Officers have taken steps for removing the encroachments from the water bodies falling within their respective territorial jurisdiction.

The chart, in a tabular form, indicating the latest status reads as under:-





DISTRICT- SARAN (SARAN DIVISION)

Sl. No.	Circle	Name of Circle Officer	Total No. of Water bodies	Freed from encroachment	Required to be freed	Timeline required/remarks	Signature of Circle Officer
1.	DARIAPUR	ANIL KUMAR CHOUBEY	173	173	N/A	There were 12 encroachment which had been removed.	Anil Kumar Choubey 30/11/22
2.	DIGHWARA	PRAVIN KUMAR SINHA	80	80	N/A	All two encroachment have been removed.	Pravin Kumar Sinha 30/11/22
3.	SONPUR	PRAVIN KUMAR SINHA	72	72	N/A	All three encroachment have been removed.	Pravin Kumar Sinha 30/11/22
4.	BANIYAPUR	SWAMI NATH RAM	26	26	FREE	FREE	Swami Nath Ram 01/12/22
5.	EKMA	KUMARI SUSHMA	236	236	N/A	All 58 encroachment have been removed.	Kumari Sushma 01/12/22
6.	GARKHA	JAUWAD ALAM	31	31	FREE	FREE	Jauwad Alam 01/12/22
7.	JALALPUR	MD. IQBAL ANWAR	196	196	N/A	All 49 encroachment have been removed.	MD. Iqbal Anwar 30/11/22
8.	LAHLADPUR	JAI SHANKAR PRASAD	20	20	FREE	FREE	Jai Shankar Prasad 30/11/22
9.	MAKER	CHANDRASHEKHAR KUMAR	129	129	N/A	All 4 encroachment have been removed.	Chandrasekhar Kumar 30/11/22
10.	MANJHI	DHANAJAY KUMAR	347	346	01	4 weeks	Dhanajay Kumar 30/11/22
11.	NAGRA	MOHIT SINHA	101	101	N/A	All 7 encroachment have been removed.	Mohit Sinha 30/11/22
12.	PARSA	AKHILESH CHOUDHARY	138	138	N/A	All 11 encroachment have been removed.	Akhilesh Choudhary 30/11/22
13.	RIVILGANJ	SANGITA KUMARI	116	116	N/A	All 21 encroachment have been removed.	Sangita Kumari 30/11/22

14.	CHAPRA SADAR	SATYANDEA KUMAR SINGH	306	306	-	N/A	Satyandea Kumar Singh 30/11/22
15.	AMNOUR	MRITUNJAY KUMAR	109	109	-	N/A	Mritunjay Kumar 30/11/22
16.	ISHUWAPUR	PUSHKAL KUMAR	74	74	-	N/A	Pushkal Kumar 30/11/22
17.	MARHAURA	RAVI SHANKAR PANDEY	150	150	-	N/A	Ravi Shankar Pandey 30/11/22
18.	MASARAKH	RAVI SHANKAR PANDEY	172	172	-	N/A	Ravi Shankar Pandey 30/11/22
19.	PANAPUR	RANDHIR PRASAD	111	108	3	4 weeks	Randhir Prasad 30/11/22
20.	TARAIYA	ANKU GUPTA	50	50	-	N/A	Anku Gupta 30/11/22

We see no reason as to why remaining encroachments from the water bodies cannot be removed within a period of four weeks.

Needful be positively done within a period of four weeks.



The affidavit of compliance, complete in all respect, be positively filed within four weeks from today.

Advance copy be supplied to Shri Surendra Kumar Singh, learned counsel for the petitioner.

We direct the District Magistrate, Saran to personally monitor the operations of making the water-bodies free from encroachments.

We further direct the Superintendent of Police to provide police force, should the officers make any request in that regard.

Learned counsel for the State undertakes to communicate the order during the course of the day.

Officers, unless or otherwise, so directed, need not remain present in Court.

However, we caution the Circle Officers that the Court would not hesitate in initiating proceedings, should the need so arise, if it is found that the affidavit filed is contrary to the factual position at the ground level.

Officers have been apprised of the contempt of Court proceeding.

(ii)District-Siwan

We have interacted with the Circle Officers of Siwan



namely, Sunil Kumar, Randhir Kumar, Dinanath Kumar, Rarun Kumar Saroj, Ajay Thakur, Rabindra Ram, Rameshwar Ram, Anil Kumar Srivastava, Arvind Prasad Singh, Shambhu Nath Ram, Prabhat Kumar, Sunil Kumar, Dibya Raj Ganesh, Atul Kumar Singh, Dharmnath Baitha, Ashok Kumar Mishra, Satish Kumar, Gyan Prakash Srivastava and Subhendra Kumar Jha, who are present in Court.

We are happy to record that post issuance of directions by this Court, the Circle Officers have taken steps for removing the encroachments from the water bodies falling within their respective territorial jurisdiction.

The chart, in a tabular form, indicating the latest status reads as under:-

DISTRICT- SIWAN (SARAN DIVISION)							
Sl. No.	Circle	Name of Circle Officer	Total No. of Water bodies	Freed from encroachment	Required to be freed	Timeline required/remarks	Signature of Circle Officer
1.	BASANTPUR	SUNIL KUMAR	4	3	1	8 weeks	Sunil Kumar 01/12/2022
2.	BHAGWANPUR HATT	RANDHIR KUMAR	8	8	0	N/A	Randhir Kumar 01/12/2022
3.	DARAUNDHA	DINANATH KUMAR	06	03	03	8 weeks	Dinanath Kumar 01/12/2022
4.	GORIAKOTHI	ARUN KUMAR SAROJ	26	24	02	6 months	Arun Kumar Saroj 01/12/2022
5.	LAKRI NABIGANJ	AJAY THAKUR	06	04	02	6 months	Ajay Thakur 01/12/2022
6.	MAHARAJGANJ	RABINDRA RAM	08	07	01	3 months	Rabindra Ram 01/12/2022
7.	AANDAR	RAMESHWAR RAM	38	28	10	6 months	Rameshwar Ram 01/12/2022
8.	BARHARIYA	ANIL KUMAR SRIVASTAVA	47	47	FREE	N/A	Anil Kumar Srivastava 01/12/2022
9.	DARAULI	ARVIND PRASAD SINGH	21	12	09	6 months	Arvind Prasad Singh 01/12/2022
10.	GUTHANI	SHAMBHU NATH RAM	42	40	2	6 months	Shambhu Nath Ram 01/12/2022
11.	HASANPURA	PRABHAT KUMAR	97	96	01	4 weeks	Prabhat Kumar 01/12/2022
12.	HUSSAINGANJ	SUNIL KUMAR	26	20	06	6 months	Sunil Kumar 01/12/2022
13.	MAIRWA	DIBYA RAJ GANESH	20	11	09	6 months	Dibya Raj Ganesh 01/12/2022



14.	NAUTAN	ATUL KUMAR SINGH	22	14	08	6 months	Atul Kumar Singh 01/12/22
15.	PACHRUKHI	DHARMNATH BATHA	17	16	01	6 months	Dharmnath Batha 01/12/22
16.	RAGHUNATHPUR	ASHOK KUMAR MISHRA	25	23	02	6 months	Ashok Kumar 01/12/22
17.	SISWAN	SATISH KUMAR	40	38	02	6 months	Satish Kumar 01/12/22
18.	SIWAN SADAR	GYAN PRAKASH SRIVASTAVA	81	57	24	12 months	Gyan Prakash 01/12/22
19.	ZIRADEI	SUBHENDRA KUMAR JHA	93	25	08	6 months	Subhendra Kumar 01/12/22

We see no reason as to why remaining encroachments from the water bodies cannot be removed within a period of four weeks.

Needful be positively done within a period of four weeks.

The affidavit of compliance, complete in all respect, be positively filed within four weeks from today.

Advance copy be supplied to Shri Surendra Kumar Singh, learned counsel for the petitioner.

We direct the District Magistrate, Siwan to personally monitor the operations of making the water-bodies free from encroachments.

We further direct the Superintendent of Police to provide police force, should the officers make any request in that regard.

Learned counsel for the State undertakes to



communicate the order during the course of the day.

Officers, unless or otherwise, so directed, need not remain present in Court.

However, we caution the Circle Officers that the Court would not hesitate in initiating proceedings, should the need so arise, if it is found that the affidavit filed is contrary to the factual position at the ground level.

Officers have been apprised of the contempt of Court proceeding.

(iii) District -Gopalganj

We have interacted with the Circle Officers of East Gopalganj namely, Pankaj Kumar, Ved Prakash Narayan, Rakesh Kumar, Suman Saurabh, Shahid Akhtar, Abhishek Kumar, Rajat Kumar Baranwal, Chandra Bhanu Kumar, Bhagya Narayan Roy, Bipin Kumar Singh, Priyanka Singh, Aditya Shankar, Shyam Sundar Rai and Ravish Kumar, who are present in Court.

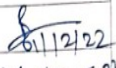
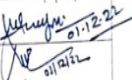

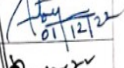
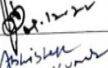
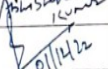
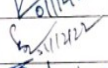
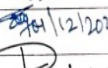
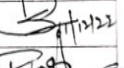


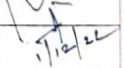
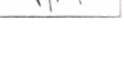
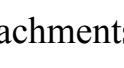
We are happy to record that post issuance of directions by this Court, the Circle Officers have taken steps for removing the encroachments from the water bodies falling within their respective territorial jurisdiction.

The chart, in a tabular form, indicating the latest



status reads as under:-

DISTRICT-GOPALGANJ (SARAN DIVISION)

Sl. No.	Circle	Name of Circle Officer	Total No. of Water bodies	Freed from encroachment	Required to be freed	Timeline required/remarks	Signature of Circle Officer
1.	BAIKUNTHPUR	PANKAJ KUMAR	678	11	ZERO	NIL	 01/12/22
2.	BARAULI	VED PRAKASH NARAYAN	996	83	ZERO	NIL	 01/12/22
3.	GOPALGANJ	RAKESH KUMAR	235	38	ZERO	NIL	 01/12/22
4.	KUCHAIKOTE	SUMAN SAURABH	1002	49	05	24 WEEKS	 01/12/22
5.	MANJHA	SHAHID AKHTAR	361	18	ZERO	NIL	 01/12/22
6.	SIDHWALIA	ABHISHEK KUMAR	22	22	00	NIL	 01/12/22
7.	THAWE	RAJAT KUMAR BARNWAL	251	27	ZERO	NIL	 01/12/22
8.	BHORE	CHANDRA BHANU KUMAR	193	46	ZERO	NIL	 01/12/22
9.	BIJAIPUR	BHAGYA NARAIN ROY	642	99	01	08 WEEKS	 01/12/22
10.	HATHUA	BIPIN KUMAR SINGH	217	122	ZERO	NIL	 01/12/22
11.	KATIYA	PRIYANKA SINGH	288	221	ZERO	NIL	 01/12/22
12.	PANCHDEORI	ADITYA SHANKAR	217	57	02	24 WEEKS	 01/12/22
13.	PHULWARIA	SHYAMSUNDAR RAI	74	18	02	12 WEEKS	 01/12/22
14.	UCHKAGAON	RAVISH KUMAR	662	61	ZERO	NIL	 01/12/22

We see no reason as to why remaining encroachments from the water bodies cannot be removed within a period of four weeks.

Needful be positively done within a period of four weeks.

The affidavit of compliance, complete in all respect, be positively filed within four weeks from today.

Advance copy be supplied to Shri Surendra Kumar Singh, learned counsel for the petitioner.

We direct the District Magistrate, Gopalganj to personally monitor the operations of making the water-bodies





free from encroachments.

We further direct the Superintendent of Police to provide police force, should the officers make any request in that regard.

Learned counsel for the State undertakes to communicate the order during the course of the day.

Officers, unless or otherwise, so directed, need not remain present in Court.

However, we caution the Circle Officers that the Court would not hesitate in initiating proceedings, should the need so arise, if it is found that the affidavit filed is contrary to the factual position at the ground level.

Officers have been apprised of the contempt of Court proceeding.

List on 06.02.2023, for such purpose.

**(Sanjay Karol, CJ)**

**( Partha Sarthy, J)**

K.C.Jha/-

U			
---	--	--	--

